

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 2386 / Checker/
III-6-3/2015

Bilaspur, dated th25 February, 2019

Copy of letter no. F.No. 10/49/2017-PM, dated 19/02/2019 made by Deputy Director (PM), Government of India, Ministry of Finance, Department of Economic Affairs, Financial Markets Division (Primary Markets Branch), New Delhi along-with its enclosures i.e. the Gazette notification no. S.O. 6033 (E) dated 04/12/2018 in regard to appointment of Sessions Judge, Bilaspur as Special Judge under section 26 A of the Securities and Exchange Board of India Act, 1992 (15 of 1992), section 26A of the Securities Contracts (Regulation) Act, 1956 (42 of 1956) and section 22C of the Depositories Act, 1996 (22 of 1996) under the jurisdiction of the State of Chhattisgarh is forwarded to :-

- 1) The Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Private Secretary to Hon'ble Smt. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur, for information of her Lordship.
- 15) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Lordship.
- 16) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 17) Registrar (Vigilance/ I. & E), High Court of Chhattisgarh, Bilaspur for information.
- 18) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19) The District and Sessions Judge Balod/Balodabazar/Balrampur headquarter at Ramanujganj/ Bastar at Jagdalpur/Bemetara/Bilaspur/Dakshin Bastar Dantewara/Dhamtari/Durg/Janjgir-champa/ Jashpur Kabirdham(Kawardha) /Kondagaon/ Korba/Koriya (Baikunthpur)/Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ SurgujaatAmbikapur/ Uttar Bastar (Kanker), Chhattisgarh, for information and necessary action.
- 20) The Joint Registrar (S & A Cell/C.S.J.A.), High Court of Chhattisgarh, Bilaspur, for information.
- 21) The Additional Registrar (Judicial/ Administration/ D.E.& E./ Classification/Checker/O/o RG/Civil/Criminal) High Court of Chhattisgarh, Bilaspur, for information.
- 22) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 23) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 24) The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
- 25) Section Officer/ In-charge, Court Manager/ JJB Cell/ Accounts/ Confidential/ Budget/Checker/ Protocol/ Works/ D.E./ Compliant/Writ/ Civil/ Criminal/ Central Filing Section/ Supreme Court Section/ Library/ Pension/ Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur for information.
- 26) In-charge, NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official web-site of this High Court.


(Neelam Chand Sankhla)
Registrar General

MOST URGENT
BY SPEED POST

F. No.10/49/2017-PM
Government of India
Ministry of Finance
Department of Economic Affairs
Financial Markets Division
(Primary Markets Branch)

Room No.30, North Block, New Delhi
Dated: the 19th February, 2019

To,

✓ 1. Shri Neelam Chand Sankhla,
Registrar General,
High Court of Chhattisgarh,
Bodari, Raipur Road, Bilaspur,
Chhattisgarh- 495220.

2. Shri S. P. Tavade,
Registrar General,
High Court of Bombay,
Bombay High Court Fort,
Mumbai-32, Maharashtra.


Sub: Forwarding of Notification No. 4807 dated 04.12.2018 regarding designation of special courts for SEBI matters - reg.

Sir,

I am directed to enclose herewith a copy of Notification No. 4807 [S.O. 6033(E.)] dated 04.12.2018 regarding Notification of Special Courts under the companies Act, 2013 to serve as Special Courts for the Securities Laws namely Securities & Exchange Board of India Act, 1992 (SEBI Act); the Securities Contract (Regulation) Act, 1956 (SCRA) and the Depositories Act, 1996 for information and necessary action.

✓ Encl.: As above (02-Pages)

Yours faithfully,


(Deepak Ranjan)
Deputy Director (PM)
Tel: 011 23095225


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 4807] नई दिल्ली, मंगलवार, दिसम्बर 4, 2018/अग्रहायण 13, 1940
No. 4807] NEW DELHI, TUESDAY, DECEMBER 4, 2018/AGRAHAYANA 13, 1940

वित्त मंत्रालय

(आर्थिक कार्य विभाग)

अधिसूचना

नई दिल्ली, 4 दिसम्बर, 2018

का.आ.6033(अ).—केंद्रीय सरकार, भारतीय प्रतिभूति और विनियम बोर्ड अधिनियम, 1992 (1992 का 15) की धारा 26 क, प्रतिभूति संविदा (विनियमन) अधिनियम, 1956 (1956 का 42) की धारा 26 क और निक्षेपागार अधिनियम, 1996 (1996 का 22) की धारा 22ग द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित सारणी के स्तंभ (2) में उल्लिखित न्यायालयों के ऊपर अधिकारिता रखने वाले माननीय उच्च न्यायालयों के संबंधित मुख्य न्यायमूर्ति की सहमति प्राप्त करने के पश्चात् स्तंभ (3) की तत्स्थानी प्रविष्टि में यथा उल्लिखित संबंधित राज्यों या संघ राज्य क्षेत्रों में अधिकारिता का प्रयोग करने के लिए उपरोक्त अधिनियमों के अधीन उक्त न्यायालयों को विशेष न्यायालय के रूप में पदाभिहित करती है :-

क्रम सं.	सारणी	
(1)	विद्यमान न्यायालय	विशेष न्यायालय के रूप में अधिकारिता
	(2)	(3)
1.	सेशन न्यायाधीश, बिलासपुर	छत्तीसगढ़ राज्य
2.	प्रधान जिला और सेशन न्यायाधीश का न्यायालय, संघ राज्य क्षेत्र दादरा और नगर हवेली, सिन्धासा	संघ राज्य क्षेत्र दादरा और नगर हवेली, और दमन और दीव
3.	जिला न्यायाधीश-1 और अतिरिक्त सेशन न्यायाधीश के न्यायालय, पणजी	गोवा राज्य

[फा. सं. 10/49/2017-पीएम]

आनंद मोहन बजाज, संयुक्त सचिव (वित्तीय बाजार)

MINISTRY OF FINANCE
(Department of Economic Affairs)

NOTIFICATION

New Delhi, the 4th December, 2018

S. O. 6033(E)— In exercise of the powers conferred by section 26A of the Securities and Exchange Board of India Act, 1992 (15 of 1992), section 26A of the Securities Contracts (Regulation) Act, 1956 (42 of 1956) and section 22C of the Depositories Act, 1996 (22 of 1996), the Central Government, after obtaining the concurrence of the respective Chief Justices of the Hon'ble High Courts having jurisdiction over the courts mentioned in column (2) in the Table below, hereby designates the said Courts as Special Courts under the aforesaid Acts to exercise jurisdiction in the respective States or Union Territories, as mentioned in corresponding entry in column (3):

TABLE

S. No.	Existing court	Jurisdiction as Special Court
(1)	(2)	(3)
1.	Sessions Judge, Bilaspur	State of Chhattisgarh
2.	Court of Principal District and Sessions Judge, Union territory of Dadra and Nagar Haveli at Silvassa	Union territories of Dadra and Nagar Haveli and Daman and Diu
3.	Court of District Judge-1 and Additional Sessions Judge, Panaji	State of Goa

[F.No.10/49/2017-PM]

ANAND MOHAN BAJAJ, Jt. Secy. (Financial Markets)